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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1187/91

Date of Order: 4.9.1992

BETWEEN:

M.Venugopal

.. Applicant.

A N D

1. The Supdt. of Post Offices,
Tadepalligudem Division,.
2. The Director of Accounts (Postal)
Andhra Circle, Hyderabad.
3. The Post Master General,
Vijayawada, Krishna District.
4. The Chief Post Master General,
Dak Sadan, Abids, Hyderabad.
5. The Director General(Postal),
Dak Bhavan, (IV Floor),
Sansad Marg, New Delhi-1.
6. The Union of India, rep. by its
Secretary to the Communications,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.M.Jagan MohanReddy

Jadu Case

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.))

T - C. S. R.

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This is an application filed under Section 19 of the Administrative Tribunals Act to declare that the applicant is entitled to get the daily allowance for the period of training of 77 days on his promotion as Junior Accounts Officer which commenced from 4.11.1989 to 19.1.1990 outside the headquarters.

Counter is filed by the respondents opposing the OA.

2. We have heard today Mr.Krishna Devan, Advocate for the applicant and Mr.M.Jagan MohanReddy, Standing Counsel for the respondents.

3. Admittedly, the applicant had been sent for training on the promotion as Junior Accounts Officer in different field units of the department as per the orders of the 2nd respondent Admittedly, at the place where the applicant had to undergo the training, the Government had not provided lodging and boarding facilities to the applicant free of cost. For all purposes, the applicant himself should be deemed to have been on "official duty" while undergoing the said training. As the applicant had been sent for training as per the orders of the 2nd respondent and as the applicant should be deemed to be on "official duty" while undergoing the said training, it will be just and proper to give a direction to the respondents to pay the daily allowance to the applicant for the period of training in accordance with rules.

4. Mr.M.Jagan Mohan Reddy, Standing counsel for the respondents vehemently opposed this OA and contended in view of the D.Gs Circular dated 11.3.1991, that the applicant is not entitled to the daily allowance during the period of training. But when a person is deputed for training by the Government to a station otherthan the station on y the

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applicant is working we are unable to understand how the said person could be deprived of the benefit of the daily allowance etc. So, in view of this position, we are of the not prepared to give any credence to the said letter dated 11.3.1991 of the Director General of Posts, New Delhi. Hence, we direct that the applicant is entitled for the daily allowance during the period of training from 4.11.1989 to 19.1.1990 as Junior Accounts Officer in accordance with rules and regulations. The said payment of the daily allowance which the applicant is entitled shall be made within three months from the date of receipt of this order. O.A. is allowed accordingly, leaving the parties to bear their own costs.

T. Chandrasekhar

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 4th September, 1992

(Dictated in the Open Court)

ST/99/2
Deputy Registrar (J)

To

1. The Superintendent of Post Offices, Tadepalligudem Division.
2. The Director of Accounts (Postal) Andra Circle, Hyderabad.
3. The Post Master General, Vijayawada, Krishna Dist.
4. The Chief Post Master General, Dak Sadan, Abids, Hyderabad.
5. The Director General (Postal) Dak Bhavan, (IV Floor) Sansad Marg, New Delhi-1.
6. The Secretary to the Communications, Union of India, New Delhi.
7. One copy to Mr. Krishna Devan, Advocate 2-2-1164/20-B, Tilaknagar, Hyderabad.
8. One copy to Mr. M. Jaganmohan Reddy, Addl. CGSC. CAT. Hyd.
9. One spare copy.

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